



**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-64/2000(Pt.)/\_\_\_\_\_ /A**

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti. Bijay Lashmi Boruah,  
Principal Judge, Family Court, Dhubri.

Dated Guwahati the 30<sup>th</sup> April, 2020.

Sub: **Casual leave.**  
Ref:- Your letter No.F.C.XII.1-2019/442/EI dated 29.04.2020.

Madam,

With reference to the above, I am directed to inform you that, your prayer for casual leave for two days on 02.05.2020 and 04.05.2020 with station leave permission, with your official vehicle, at your own cost, from the evening of 30.04.2020 till the morning of 05.05.2020 to come to Guwahati, has been granted subject to strict adherence to the lockdown protocol in place for movement. The Counsellor, Family Court, Dhubri will remain in charge of the Family Court Dhubri in your absence.

Yours faithfully,

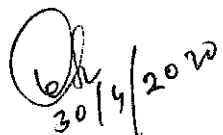
Sd/-

**JT. REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-64/2000(Pt.)/ 1886 /A, dated

Copy to:

1. ✓ The Project Manager, Gauhati High Court.

  
**JT. REGISTRAR (VIGILANCE)**  
